

DIVISION BENCH

ITEM NO.130

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

CP (IB) No.49/ALD/2022

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 29th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	YATRA ONLINE LTD V/S PAWAN HANS LTD
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Syed Imran Ibrahim with Sh. Tushar, Advs. : *For Operational Creditor*

Sh. Abhinav Gaur with Sh. Ankit Tiwari, Advs. : *For Corporate Debtor*

ORDER

- 1.** It is stated by the Ld. Counsels representing both the parties that the settlement talks are underway and are at matured stage. They therefore seek adjournment in the matter to await the outcome of the said settlement.
- 2.** Let the matter be adjourned for 12th June, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

29th April, 2024

*Kavya Prakash Srivastava
(Stenographer)*